

apply to the respective Managing Committees Office-bearers of the Group Housing Societies. A consumer within the meaning of Section 2 (1) (d) of the Act of 1986 is a person who buys any goods or hires any services for a consideration. The office bearers referred to are elected or nominated under the provisions of the Delhi State Cooperative Societies Act 1972 for a specific period and they do not render service for any consideration.

(c) No, Sir. In case of any dispute remedy is available under the Act of 1972 referred to above.

(d) Does not arise.

Industries at Haldia, West Bengal

4794. SHRISATYAGOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under consideration for setting up industries in Haldia, West Bengal; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). No application for grant of Industrial Licence for the setting of any industry in Haldia is pending with the Government.

As per the new Industrial Policy, industrial licensing has been abolished for all projects except for a short list of industries related to security and strategic concerns etc.

[*Translation*]

Industries set up in Mandla, Madhya Pradesh

4795. SHRI MOHAN LAL JHIKRAM: Will the PRIME MINISTER be pleased to state:

(a) the names of the small, medium and big industries set up in Mandla district, M.P. and since when;

(b) whether all these industries are running well or lying sick or closed and the details thereof;

(c) whether the Government propose to provide funds to these industries for regional development;

(d) if so, the criterion adopted thereof; and

(e) the effective steps taken by the Government to revive the closed or sick industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). There are five registered Non-SSI units in the Mandla district (statement-I enclosed). Upto the year 1989, there were 3589 Small Industries Development Organisation Units registered in Mandla District as reported by the State Directorate of Industries, Madhya Pradesh. As per the latest date compiled by the Reserve Bank of India on Sick industrial units assisted by banks, no Non-SSI unit was reported sick in the Mandla District as at the end of December, 1988. Similar data in respect of sick SSI units are not maintained centrally.

(c) and (d). Government announced a scheme in 1988 for the setting up of growth centers throughout the country to promote industrialisation of backward areas. The growth centers have been allotted to States/ Union Territories on the basis of area, population and the industrial backwardness of a State/Union Territory.

(e) Government has taken a number of steps for the revival of sick industrial units in the country. Some of the important aspects

are given in Statement - II, below.

STATEMENT-I

Names of Non-SSI Units registered
in the Mandla District

<i>Sl. No.</i>	<i>Name</i>
1.	M/s. M.P. Glychem Industries Limited
2.	M/s. Madhya Pradesh Glychem Industries Limited.
3.	M/s. Narmada Stackwel Private Limited.
4.	M/s. Prime Pick N. Pack Private Limited.
5.	m/s. Simplex Tubes Private Limited.

STATEMENT-II

Steps taken by the Government of India for the Revival of Sick Industrial Units

- (i) The Government have enacted a comprehensive legislation namely, 'The Sick Industrial Companies (Special Provisions) Act, 1985'. A quasi-judicial body designated as 'The Board for Industrial and Financial Reconstruction (BIFR)' has been set up under the Act to deal with the problems of the sick industrial companies in an effective manner, which has become operational with effect from the 15th May, 1987.
- (ii) The Reserve Bank of India have issued guidelines to the banks for strengthening the monitoring systems and for arresting indus-

trial sickness at the incipient stage so that corrective measures are taken in time.

- (iii) The banks have also been directed by the Reserve Bank of India to formulate rehabilitation packages for the revival of potentially viable units. The banks and financial institutions evolve rehabilitation packages for the revival of sick units.
- (iv) Reserve Bank of India have also issued guidelines separately to the banks indicating parameters within which banks could grant reliefs and concessions for rehabilitation of potentially viable sick units without reference to RBI both in the large and small scale sector.
- (v) Government of India introduced a Margin Money Scheme with a view to supplementing the efforts of the State Governments in reducing the incidence of sickness in the small scale sector. Under the liberalised scheme the maximum amount of assistance per unit available to sick small scale units for rehabilitation has been increased from Rs. 20,000/- to Rs. 50,000/-.
- (vi) An Excise Relief Scheme for weak units has also been announced. The scheme would apply to any unit in which 50% or more of the maximum net worth in any of the previous five accounting years has been eroded by accumulated losses. The unit should have a rehabilitation, modernisation or diversification package approved by a designated financial institution. The

eligible unit would be entitled to an interest free loan, with a grace period of 3 years and repayable over seven years, amounting to 50% of its actual excise payments for three years subsequent to the approval of the scheme. The total amount given by way of such 'Excise Loans' will not exceed 25% of the overall cost of rehabilitation/modernisation/diversification.

- (vii) A Small Industries Development Bank of India (SIDBI) has been established in April, 1990 to function as an Apex Bank for tiny and small scale industries. The paid up capital of this bank is Rs. 250 crores.

SIDBI has been organising rehabilitation meets in different States to help primary lending institutions (PLIs) and promoters in drawing up mutually acceptable rehabilitation packages for potentially viable sick SSI units. During 1990-91, 23 meets were organised at 14 centers where cases of over 250 units were discussed. The response from the PLIs and borrowers to such meets has been encouraging.

A separate Refinance Scheme for Rehabilitation (SR) is being operated by SIDBI for revival of potentially viable sick units.

Complaints Regarding Consumption of Pepsi Cola

4796. SHRI RAM PARKASH
CHAUDHARY:
SHRI SAJJAN KUMAR:
SHRI PHOOL CHAND
VERMA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have received a number of complaints to the effect that consumption of Pepsi Cola is harmful;

(b) if so, whether the Government have enquired into the nature of harms caused by it; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):
(a) No, Sir.

(b) and (c). Do not arise in view of (a) above.

Range of TV Tower, Urai of Uttar Pradesh

4797. SHRI GAYA PRASAD KORI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the range of TV tower of Urai city (Uttar Pradesh) is very short and the residents of the city are not being benefited by it;

(b) whether the Government propose to increase the range of the said TV tower; and

(c) if so, the time by which the range of the said T.V. tower will be increased and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):
(a) No, Sir, Orai town is reported to be well covered.

(b) No, Sir. There is no such approved scheme at present.

(c) It is the constant endeavour of Door-